

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:93

ANSWERED ON:11.12.2013

STATUS OF CBI

Ahmed Shri Sultan ;Panda Shri Prabodh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Guwahati High Court has pronounced any judgement in the recent past on the legal validity of the status of the Central Bureau of Investigation (CBI);
- (b) if so, the details of the judgement along with the reaction of the Government thereto including its adverse impact on the functioning of the CBI and on the ongoing investigations;
- (c) whether there is any need for the enactment of a specific Act governing the functioning of the CBI;
- (d) if so, the details thereof; and
- (e) the details of the remedial steps taken/being taken by the Government to address the issue?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION No.93 FOR 11.12.2013.

(a) to (e): The Guwahati High Court in a judgement dated 6.11.2013 in Writ Appeal

(c) No.119 of 2008 in WP No.(c) 6877 of 2005 has quashed the Resolution dated 1.4.1963 issued by the Central Government (MHA) setting up the Central Bureau of Investigation. DOPT has filed a SLP No.34834/13 in the Supreme Court on 9.11.2013 challenging the impugned order passed by the Hon'ble Guwahati High Court and seeking 'stay' against that order. The Hon'ble Court vide its Order dated 9.11.2013 has ordered that there shall be a stay of operation of the final judgement and impugned order dated 6.11.2013 passed by the Hon'ble Guwahati High Court. The matter is subjudice.